

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 12

IA 1829/2024 (NEW IA) IN C.P. (IB)/1205(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 22.04.2024

NAME OF THE PARTIES: **THE SOLAPUR DIST. CENTRAL CO. OP.**
 BANK LIMITED VS YOGESH SUDHIR
 SOPAL

Section 95(1), 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1829/2024 (NEW IA) IN C.P. (IB)/1205(MB)2023

- 1) None present for the Financial Creditor. Mr. Ashish Jha, Ld. Counsel for the Resolution Professional and Ms. Ashwini Hariharan, Ld. Counsel for the Respondent, Personal Guarantor are present.
- 2) The present Interlocutory Application has been filed for placing on record Report filed by the Resolution Professional in the matter of the Personal Guarantor.
- 3) Delay in filing of the present Application is condoned. The Report filed by the Resolution Professional is taken on record.

- 4) Respondent Personal Guarantor acknowledges the receipt of copy of the Report in the present matter and seeks some time to file and place on record Affidavit in Reply. Time is allowed.
- 5) Respondent/Personal Guarantor is hereby directed to file and place on record Affidavit in Reply well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 6) With the aforesaid observation and direction, the Interlocutory Application bearing IA No. 1829 of 2024, is disposed of as Allowed. Registry shall list the main Company Petition on Board on 13.05.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare